



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**CONTEMPT PETITION No.60/61/2020 IN
ORIGINAL APPLICATION NO.60/871/2016**

DATED THIS THE 06TH DAY OF JULY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Manjit Kaur daughter of Garib Singh wife of Sh. Bhupinder Singh Brar resident of House No. 3257, Sector 24-D, Chandigarh.

....Petitioner

(By Advocate Sh. Chandeepr Singh – through video conference)

Vs.

1. D.K. Tiwari, Principal Secretary, Medical Education and Research, Punjab, Block –E, Sikhya Bhawan, 7thFloor, Sector 62, Sahibzada Ajit Singh Nagar, District Mohali, Punjab-160062.
2. Dr. Avneesh Kumar, Director Medical Education and Research, Punjab, Block-E, Sikhya Bhawan, 7thFloor, Sector 62, Sahibzada Ajit Singh Nagar, District Mohali, Punjab-160062.
3. Dr. Ashwani Kumar, Medical Superintendent, Rajindra Hospital, Patiala, Sangrur Road, Patiala, Punjab-147001.
4. Dr. Jagat Ram, Director, Post Graduate Institute of Medical Education and Research, Sector-12, Chandigarh.

....Respondents

(By Advocates Sh. Rakesh Verma for respondent No.3 and Sh. Anil Kumar Sharma for respondent No.4 – through video conference).

O R D E R (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

Sh. Chandeepr Singh, learned counsel for the petitioner at the very outset stated that the order dated 11.01.2019 passed by this Tribunal in Original Application No.60/871/2016 has already been complied with by the respondents and, therefore, nothing survives in the present Contempt Petition.

In view of the above statement made by learned counsel for the petitioner, the Contempt Petition is disposed of as having been rendered infructuous.

Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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